- (c) The question has since been considered in consultation with the Law Ministry. The lessee is liable to pay royalty on timber actually exported and also on the difference between the quantities fixed as ceiling for export and the quantity extracted during any particular year. He is also liable to pay royalty on firewood and all forest produce other than timber. In this connection the question of revising the ceilling figures guaranteed under the Agreement is under consideration.
- (d) The amount claimed so far from the lessee is in respect of the quantity of timber extracted. No royalty has yet been claimed in respect of the shortfalls between the guaranteed quantity and the quantity extracted pending a decision on the question of revision of the ceiling figures guaranteed under the Agreement. The question of waiver or withdrawal does not arise at this stage.

PAPERS LAID ON THE TABLE

FOURTEENTH REPORT OF THE LAW COM-MISSION AND PAPERS CONNECTED THEREWITH

THE DEPUTY MINISTER OF LAW (SHRI R. M. HAJARNAVIS): Sir, I beg to lay on the Table a copy each of the following papers: —

- Fourteenth Report of the Law Commission on the Reform of Judicial Administration (Volumes I and II).
- (ii) Summary of Recommendations contained in the Fourteenth Report of the. Commission.
- (iii) Classified Recommendations of the Fourteenth Report of the Commission.

[Placed in Library. See No. LT-1244/59 for (i) to (iii).]

NOTIFICATION PUBLISHING AN AMEND-MENT TN THE DISPLACED PERSONS (COMPENSATION AND REHABILITATION) RULES, 1955

THE MINISTER OF REHABILITATION AND MINORITY AFFAIRS (SHRI MEHR CHAND KHANNA): Sir, I beg to lay on the Table, under subsection (3) of section .40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy of the Ministry of Rehabilitation Notification G.S.R. No. 163/R. Amdt. XXX, dated the 27th January, 1959, publishing an amendment in the Displaced Persons (Compensation and Rehabilitation) Rules, 1955. [Placed in Library. See No. LT-1225/59].

NOTIFICATION PUBLISHING AMEND-MENTS IN THE TRIPURA MOTOR VEHICLES RULES, 1954

THE MINISTER OF TRANSPORT AND COMMUNICATIONS (SHRI S. K. PATIL): Sir, I beg to lay on the Table, under subsection (3) of section 133 of the Motor Vehicles Act, 1939, a copy each of the following Notifications publishing certain amendments in the Tripura Motor Vehicles Rules, 1954, issued by the Tripura Administration:—

- (i) Notification No. F. IV(70)-MV/58, dated the 31st October, 1958.
- (ii) Notification No. MV/IH-123/58, dated the 3rd December, 1958.
- (iii) Notification No. F. V(1)-MV/ 57, dated the 31st December, 1958.
- (iv) Notification No. F. V(1)-MV/ 57, dated the 31st December, 1958.

[Placed in Library. See No. LT-1256/59 for (i) to (iv).]